75	Written Answers	[RAJYA SABHA]		to Question 76	
s. No.	Name of the Company	Name of the State	Sector	Product	•000' MT Installed capacity in nutrient terms as on 1-4-1994 Nitrogen— (N) Phosphate (P)
39	Punjab National Fertilizers & Chemicals Ltd., Nangal.	Punjab	Private	Ammonium Chloride	16.0 (N)
40	Fertilizers Corporation of India Limited, Gorakhpur	Uttar Pradesh	PUBLIC	Urea	131.0 (N)
41	Indian Farmsrs Fertilizers Cooperative Limited, Phulpur	Uttar Pradesh	Cooperatle	Urea	223.0 (N;
42	India Farmers Fertilizers Cooperative Limited, Anoola.	-do-	-D	Urea	331.0 (N)
43	Chand Chapp Fertilizers and Chemicals Limited, Kanpur	-do-	Private	Urea	310.0 (N)
44	Indo-Gulf Fertilizers and Chemicals Corporation Limted, Jagdishpur.	-do-	-do-	Urea	334.0 (N)
43	National Fertilizers Limited, Fanipat.	Haryana	Public	Urea	235.0 (N)
A	Hindustan Fertilizers Corporation Limited, Namrup-I	Assam	-do-	Ammonium Sulphate	21.0 (N)
47	Hindustan Fertilizers Corporation	-do-	-do-	Ulea	152,0 (N)

-do-

Urea

Rectification of the mechanical defects of Haldia Project

Hindustan Fertilizers Corporation

Ltd., Namrup-II.

Limited, Namrup-III.

332. SHRI T. VENKATRAM REDDY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Government propose to rectify the mechanical defects in the installation of Haldia Fertilizer Project;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) to (c) The Haldia Fertilizer

Project could not be commissioned due to frequent equipment breakdowns Ultimately, the commissioning activities of (the Project were suspended in October, 1986. Thereafter, various alternatives for rehabilitation of the Haldia Project were examined by the Government but none of these was found to economically and technically viable. In the meantime, the Hindustan Fertilider Corporation Limited (HFC) as a company, including its Haldia Project, has been declared sick by the Board for Industrial and Financial Reconstruction (BIER) in November, 1992. Any decision on the future of Haldia

177.0 (N)

Project would depend upon the outcome. of the proceedings pending before the BIFR, which is a quasi-judicial authority.

Cneatthening of fertilizer subsidy fraud333. SHRI S. S. AHLUWALIA: Will the Minister of CHEMICALS AND FE-RITLIZERS be pleased to state:

(a) whether Government's attention has been drawn to the news item, entity led "Fertilizer Subsidy fraud unearthed", us appeared in the Economic Times dated 10th April, 1994; and

THE MINISTER of STATE IN THE OF CHEMICALS AND I MIINISTRY FERTILIZERS (SHRI EDUARDO FAL-EIRO): (a) and (b) Income-Tax authoring undertook investigation into the alf-airs of two Single Superphosphate (SSP.) units, viZ,, Harshvardhan Chemicals and Minerals Ltd. and Madhuban Chemicals and Mfg. Works Ltd., for the assessment years 1990-91 and 1991-92. In the course of investigation, it has been revealed that these two units had earlier claimed subsidy for quantities higher than actually produced. Subsidy is not payable on phosphatic fertilizers including SSP w.e.f. 25-8-1992. However, subsidy dues in respect of these two units for prior periods have been withheld by the Officer of the Fertilizer Industry Coordination Com-mittee (FICC).

Fertiliser Industry

334. SHR)I VIRENDRA KATARIA Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is a fact that two of the four Public Sector Fertilizer companies, namely, National Fertilizers Limited and Rashtriya Chemicals & Fertilizers Limited are without any Managing Director, if so, since when and the reasons therefor:
- (b) whether it also a fact that the other two, Hindustan Fertilizer Corporation of India, are sick with no production.,

if so, the reasons therefor and since bow long they naive been sick; and

(e) who is responsible for 'he neglect of the Fertilizer Industry and wnat steps are being taken to improve the situation?

THE MINISTER OF STATE IN TUB MINISTRY OF CHEMICALS FERTILIZERS (SHRI EDUARDO FAL EIRO): (a) The Chairman & Managing Director (CMD) of Rashtriya Chemicals & Fertilizes Ltd. (RCF) was placed under suspension with effect from 19.5.92 pen ding regular departmental action for major penalty against him. The post of CMD, RCF, actually fell vacant December, 1993. when the suspended CMD, RCF was adjusted against a sup ernumerary post of CMD. The post of Managing Director, National Fertilizers Limited has been vacant w.e.f. 1-11-92 on retirement of the last incumbent. Al ternative arrangements have been made till the regular appointments are effected. (b) and (c) The units of Hindustan Fertilizer Corporation Ltd. (HFC) Fertilizer Corporation of India Ltd. (FCI) are incurring losses right from the inception due to low capacity utilisation mainly on account of design deficiencies, frequent equipment breakdowns, power shortage, industrial problems etc. Board for Industrial & Financial Recons truction (BIFR) declared HFC and FCI as sick companies in November, 1992. It is, however, not a fact that there been no production in HFC and FCI.

The BIFR, has appointed Credit & Investment Corporation of India Ltd. (ICICI) as the Operating Agency to prepares revival package for HFC and